

Central Administrative Tribunal  
Principal Bench

C.P.No.92/98 in  
O.A.No.1395/96

Hon'ble Mr. Justice K.M.Agarwal, Chairman  
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 3rd day of August, 1998

Jahar Singh  
s/o Shri Tula Ram Singh  
the then PA (SBCO) head post office  
Mathura  
Now Accountant Head Post Office  
Lalitpur (UP).  
..... Applicant  
(Applicant in person)

Vs.

1. Union of India through  
Secretary (Shri R.U.S.Prasad)  
Ministry of Communication  
Dak Bhawan  
Sansad Marg  
New Delhi - 110 001.
2. The D.P.S. (Smt. Asha Bhagat)  
Agra Region  
Agra (UP).
3. Shri B.B.Agarwal  
The Sr. Superintendent of Post Offices  
Mathura Dn. Mathura(UP).
4. Shri Pyarelal  
The Sr. Post Master  
Head Post Office  
Mathura (UP).  
..... Respondents

(By Shri N.S.Mehta, Advocate)

O R D E R (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

In OA No.1395/96, decided on 27.5.1997 the  
following directions were made by this Tribunal:

"I dispose of this OA with a direction to the  
Respondents to dispose of the applicant's appeal by a  
detailed, speaking and reasoned order under intimation to  
the applicant within two months from the date of receipt  
of a copy of this order. Respondents will also examine  
the prayer for refund of applicant's medical  
reimbursement bills and pass appropriate orders thereon."

*Jm*

-2-

2. The learned counsel for the respondents

submitted that on 26.6.1998 compliance has been made by passing a detailed speaking and reasoned order and that a copy of the order has also been sent to the applicant. A copy of the order has also been filed along with the counter.

(2)

3. The learned counsel tendered apology on behalf of the respondents for the delay caused in compliance with the Tribunal's directions. Delay is condoned.

4. The directions of the Tribunal have been carried out and therefore this CP has become infructuous. If the applicant feels aggrieved by the order passed by the respondents, he is at liberty to challenge the same by filing a fresh OA in accordance with law.

5. Subject to the observations aforesaid, this CP is hereby dismissed. Rule nisi shall stands discharged.

*JK*

(K.M. Agarwal)  
Chairman

*R.K. Ahooja*  
(R.K. Ahooja)  
Member (A)

/rao/